



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.4702/2020
(S.W.P. No.1715/2013)

Monday, this the 11th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Farooq Ahmad Dar (Age 35 years)
s/o Ghulam Mohammad Dar
r/o Kaniyari, Tehsil Sumbal Sonawari
District Bandipora, Kashmir

..Applicant
(Mr. Abdul Majid Mir, Advocate)

Versus

1. State of Jammu and Kashmir Through
Commissioner/Secretary to Govt.
Education, Civil Secretariat,
Srinagar / Jammu
2. Director School Education, Kashmir, Srinagar
3. Chief Education Officer, Bandipora
4. Zonal Education Officer, Hajin, Bandipora
5. Headmaster, Govt. Middle School, Bathipora

..Respondents
(Mr. Rajesh Thapa, Deputy Advocate General)



OR D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

Learned counsel for applicant has sent a message that this T.A. has become infructuous on account of subsequent developments.

2. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

January 11, 2021

/sunil/dsn/sd/arun/